IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3359 of 2021

Anand Kumar Turi ... ... **Petitioner**
Versus
The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pran Pranay, Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/13.04.2021 Heard Mr. Pran Pranay, learned counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Deoghar (Kunda) P.S. Case No. 526 of 2015, corresponding to G. R. Case No. 1184 of 2015.

Three persons involved in cyber-crime were apprehended. They had disclosed the name of their accomplices including the petitioner.

It appears that similarly situated co-accused person namely Prakash Mandal has been granted anticipatory bail by this Court in A.B.A. No. 2087 of 2018.

The petitioner does not have any criminal antecedent as stated in this application and he is in custody since 03.02.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – II, Deoghar, in connection with Deoghar (Kunda) P.S. Case No. 526 of 2015, corresponding to G. R. Case No. 1184 of 2015.

(Rongon Mukhopadhyay, J.)

Umesh/-